

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-07-2024 AT 10:30 AM**

**CP (IB) 497/7/HDB/2018
AND
IA (IBC) 454/2022 & IA (IBC) 1583/2023 in CP (IB) 497/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

International Asset Reconstruction
Company Pvt Ltd

...Financial Creditor

AND

Atlanti Spinning and Weaving Mills Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 454/2022

Learned Counsel Mr VV Siva Kumar, for applicant present through Video Conference.

Learned Counsel Mr Ankur Goel, for respondent present through Video Conference.

Both sides present and stated that the clarification to the questions raised has been e-filed and physically if not, it should be done today.

For orders on 14.08.2024.

IA (IBC) 1583/2023

Learned Counsel Mr VV Siva Kumar, for applicant present through Video Conference.

Learned Counsel Mr A Karthik, for respondent present through Video Conference.

Despite direction OL attached to the Hon'ble High Court of Karnataka not present.

Let registry issue fresh notice to the OL of the Hon'ble High Court of Karnataka, for his appearance, call on 09.08.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)